

ASSAM ACT No. IX OF 1985

(Received the assent of the President on 4th May, 1985)

THE ASSAM STATE TRANSPORT CORPORATION
(PREVENTION OF UNAUTHORISED TRAVEL)
(AMENDMENT) ACT, 1984

An

Act

to amend the Assam State Transport Corporation
(Prevention of Unauthorised Travel) Act, 1977

Preamble.

Whereas it is expedient to amend the Assam State Transport Corporation (Prevention of Unauthorised Travel) Act, 1977 hereinafter referred to as the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Thirty-fifth Year of the Republic of India as follows:—

Short title,
extent and
commence-
ment.

1. (1) This Act may be called the Assam State Transport Corporation (Prevention of Unauthorised Travel) (Amendment) Act, 1984.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment
of Section 10.

2. In the principal Act, for Section 10, the following shall be substituted, namely:—

"10. An Executive Magistrate specially empowered for trying offences in a summary way shall try an offence punishable under this Act."

MO. SAADULLAH,
Secretary to the Govt. of Assam,
Legislative Deptt.